

**THE HIGH COURT OF ORISSA; CUTTACK**  
**CORRIGENDUM to AUCTION SALE NOTICE No. 1801 dtd. 09.02.2021**  
No. 2073 dtd 15/02/2021

In Continuation to the Auction Sale Notice No. 1801 Dtd. 09.02.2021, it is for general information that the Clause 2 of the Terms and Conditions may be read as

“the intending bidders shall have to deposit the Earnest Money of Rs. 500/- each, in the form of Cash on the date of Auction Sale of damaged articles between 9:00 AM to 11:00 AM **at C.B-8** where the Auction Sale is taking place to take participation in the Auction Sale. No Earnest Money will be received after the given time” instead of Store and Purchase section.

The other terms and conditions as mentioned in the Auction Sale Notice shall remain unchanged.

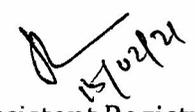
The Authority reserves the right to accept or reject the highest bid against each item and his decision in this regard will be final.

  
Assistant Registrar (Admn.),  
Orissa High Court, Cuttack.

Copy forwarded to :-

Memo No. 2074(2) dtd 15/02/2021

1. The Superintendent, Computer section, for uploading the same in the OHC website
2. Office Notice Board.

  
Assistant Registrar (Admn.),  
Orissa High Court, Cuttack.